

BEFORE THE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH , NEW DELHI

(Under Section 14 and 15 read with Section 18 of the National Green  
Tribunal Act 2010)

ORIGINAL APPLICATION NO. 909 of 2018

IN THE MATTER OF

Confederation of Trans Hindan  
RWA's Ghaziabad

.....APPLICANTS

VERSUS

U.P. State Pollution Control  
Board & OTHERS

..RESPONDENT

THROUGH:



[ RAMAN YADAV ]

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203 ,Setalvad Block,  
Supreme Court, New Delhi  
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PLACE : NEW DELHI

DATE : .05.2022

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THROUGH:

*Raman Yadav*

Date: .05.2022

[ RAMAN YADAV ]  
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**IN THE MATTER OF:**

**COMPLIANCE REPORT ON BEHALF OF GHAZIABAD NAGAR NIGAM  
PURSUANT TO ORDER DATED 22.10.2021 PASSED BY THIS HON'BLE  
TRIBUNAL.**

1. It is most respectfully submitted that in pursuance to the order passed by this Hon'ble Tribunal vide its order dated 22.10.2021 wherein this Hon'ble Tribunal has directed certain directions. The deponent crave liberty to file the present status report in a tabular form as below for ready reference and kind perusal of this Hon'ble Tribunal:

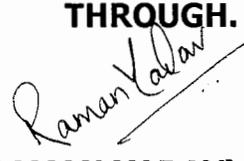
Sl. No.	Directions passed by this Hon'ble Tribunal	Compliance
1.	Accordingly, the Chief Secretary, Uttar Pradesh with the assistance of Additional Chief Secretary, Nagar	In the compliance of order passed by NGT the bio-remediation work at

	<p>Vikas, UP and / or any other authorities may review the situation within one month. Compensation payable in terms of orders of this Tribunal may be deposited with CPCB within one month which may be utilized for restoration of damage to the environment by preparing an appropriate action plan. The situation may be constantly reviewed preferably on daily basis for the next one month and at suitable intervals thereafter. The Additional Chief Secretary, Nagar Vikas, UP may file compliance status after coordinating with concerned authorities after three months. Pending assessment qualification of compensation, the Ghaziabad Nagar Nigam may deposit interim compensation of Rs. 1 Crore with the CPCB within 15 days, to be utilized for restoration of the environment. The Nigam is free to recover the amount out of the salary of erring officers.</p>	<p>Indirapuram site has been completed in December 2021.</p> <p>As per the legacy waste at PratapVihar is concerned the GNN has complete work at the site and now plantation ride is going on.</p> <p>As per the environment compensation of rupees 1 Cr imposed by Hon'ble NGT is concerned it is pertinent to mention here that the GNN challenged the aforesaid EC at Supreme Court vide Civil Appeal No.7916 of 2021 Municipal Corporation Ghaziabad Vs. CPCB &amp;Ors. and the Supreme Court stay theRs. 1 Cr EC by order dated 10.01.2022. True Copy of the order dated 10.01.2022 passed by the Hon'ble Apex Court is annexed herewith and marked as <b><u>ANNEXURE CA-01</u></b>. (Pg. to )</p>
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<p>2.</p>	<p>In the micro shed level planning, it should be mandate to do the real time monitoring of drains major polluting source points. It will not only be beneficial in accessing the actual quality and quantity of the sewage flowing into the river from a particular drain but also help in the infrastructure planning and development on the drains in future.</p>	<p>Ghaziabad Nagar Nigam identified the 10 drains for bioremediation &amp; phytoremediation which are as follows.</p> <ol style="list-style-type: none"> <li>1. Karhera Drain</li> <li>2. HindonVihar Drain</li> <li>3. Kaila Bhatta Drain</li> <li>4. Arthala Drain</li> <li>5. Sarvodaya Nagar Drain</li> <li>6. Rahul Vihar Drain</li> <li>7. Indrapuran Drain</li> <li>8. Dasna Drain</li> <li>9. Nandgram Petrol Pump Drain</li> <li>10. City Forest Main Gate Drain</li> </ol> <p>Total 33 sites / places selected amongst the aforesaid 10 drains in which Bioremediation &amp; Phytoremediation work is on progress and as a permanent solution the tapping of drains is necessary for which GNN vide its letter No. 575 dated 31.03.2022 requested the General Manager Yamuna Pollution Control Unit, U.P. Jal Nigam (Urban) to prepare the project report for tapping of drains and send it back to take necessary action. In terms of aforesaid letter the</p>
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		General Manager Yamuna Pollution Control Unit, U.P. Jal Nigam (Urban) vide its letter No. 383/work-19/09 dated 05.04.2022 has directed Project Manager Yamuna Pollution Control Unit (first) to prepare and submit the project report under Amrut 2.0/ swacch Bharat Mission (Urban). True copies of letters dated 31.03.2022 and 05.04.2022 are annexed hereto and marked as <b>ANNEXURE CA-02</b> (Pg. _____ to _____)
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2. In the light of above facts and circumstances the present compliance report has been preferred before this Hon'ble Tribunal.

**THROUGH.**  
  
**(RAMAN YADAV)**  
**ADVOCATE**

BEFORE THE NATIONAL GREEN TRIBUNAL  
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VERSUS

U.P. State Pollution Control  
Board & Others

..RESPONDENT

**AFFIDAVIT**

I, Mahender Singh Tawar aged about 33 ,working as Muncipal Commissioner ; Ghaziabad Nagar Nigam, District Ghaziabad, U.P presently at New Delhi do hereby state and declare on solemn affirm as under:

1. That the deponent working as Muncipal Commissioner ; Ghaziabad Nagar Nigam, District Ghaziabad, U.P present and is well conversant with the facts and circumstances of the case as per the record and as such competent to swear this affidavit in my official capacity.
2. That I have read and understood the contents of the accompanying reply and say that the contents of the accompanied reply are true and correct to the best of my knowledge and belief. Neither any part of this affidavit is false and nor any material is concealed therefrom.



*Handwritten signature*

**DEPONENT**

Ramesh Yadav  
Identified and  
has signed in my presence

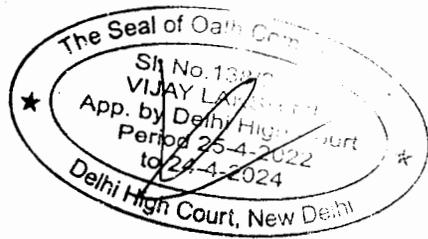
**VERIFICATION:**

I, the above named deponent, verify that the contents of this affidavit are true to the best of my knowledge as per the official record, nothing material has been concealed there from.

Verified at New Delhi on this 21 day of May, 2022.

*Muk*

**DEPONENT**



I S/o D/o / W/o *Mahender Singh Tomer .*  
Verified by Ms. *Ramesh Yadav*  
do hereby solemnly affirm before  
on *21/5/22* Sl. No. *1*  
true and correct of my knowledge.

*[Signature]*  
Oath Commissioner, New Delhi

CA-01

ITEM NO.9 Court 7 (Video Conferencing) SECTION XVII

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7916/2021

MUNICIPAL CORPORATION GHAZIABAD Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS. Respondent(s)

(IA No.170241/2021-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT and IA No.170240/2021-EX-PARTE STAY)

Date : 10-01-2022 This appeal was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mrs. Niranjana Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing certified copy  
of the impugned judgment is allowed.

Issue notice.

In the meantime, the penalty imposed by the National  
Green Tribunal shall remain stayed.

(ANITA MALHOTRA)  
COURT MASTER

(KAMLESH RAWAT)  
COURT MASTER



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# कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

पत्रांक: 575/एस0टी0-जी0एम0/2021-22

दिनांक- 31.3.22

विषय:- मा0 एन0जी0टी0 के आदेशानुसार नगर निगम सीमान्तर्गत स्थापित नालों को टैप करने के सम्बन्ध में।

महाप्रबन्धक,  
यमुना प्रदूषण नियन्त्रण इकाई,  
उ0प्र0 जल निगम(नगरीय)  
गाजियाबाद।  
महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में लम्बित वाद संख्या-909/2018 कन्फेडरेशन ऑफ ट्रांस हिन्दन रेजीडेंट्स वेलफेयर एसोसिएशन गाजियाबाद बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 22.10.2021। प्रश्नगत ओ0ए0 में मा0 हरित अधिकरण द्वारा पारित आदेश दिनांक 22.10.2021 के अनुपालन में ओवर साईट कमेटी द्वारा मा0 अधिकरण के समक्ष दिनांक 22.02.2022 को अनुपालन आख्या दाखिल की गयी, जिसमें ओवर साईट कमेटी द्वारा उपरोक्त वाद के क्रम में संस्तुति दी गयी कि नालो के बायोरमिडिएशन की प्रक्रिया प्रभावी नहीं है। इस कारण कम से कम सीमा में नालो की टैपिंग का कार्य कराया जाये(छायाप्रति संलग्न)। उपरोक्त वाद के क्रम में गाजियाबाद नगर निगम में प्रवाहित अनटैप नालों(नक्शे सहित) का विवरण निम्न प्रकार है:-

S.L. No	Drain's Name
1	Arthla Drain
2	City Forest Drain
3	Dasna Drain
4	Hindon Vihra Drain
5	Karhera Drain
6	Kailabhatta Drain
7	Nandgram Drain
8	Pratap vihar Drain
9	Rahul Vihar Drain

अतः उपरोक्त के सम्बन्ध में आपसे अनुरोध है कि नगर निगम सीमान्तर्गत स्थापित अनटैप नालों को एस0टी0पी0 पर टैप कराये जाने हेतु अपने स्तर से कार्य-योजना तैयार कर, आवश्यक कार्यवाही करने का कष्ट करे, जिससे कि मा0 एन0जी0टी0 के आदेशों का अनुपालन सुनिश्चित किया जा सके। साथ ही यदि आपके स्तर से गाजियाबाद नगर निगम सीमान्तर्गत स्थापित नालों को टैप करने की कोई कार्य-योजना प्रस्तावित है, तो गाजियाबाद नगर निगम को अवगत कराने का कष्ट करे।

संलग्नक-उपरोक्तानुसार।

महाप्रबन्धक(जल)

गाजियाबाद, नगर निगम

पत्रांक व दिनांक तदैव:-

प्रतिलिपि:-

2-

नगर आयुक्त महोदय को सादर सूचनाार्थ प्रेषित।  
गार्ड फाईल।

महाप्रबन्धक(जल)

01.



1909  
6/04/22

## कार्यालय महाप्रबन्धक,

यमुना प्रदूषण नियन्त्रण इकाई, उत्तर प्रदेश जल निगम (नगरीय),  
सी-9, जल निगम कॉलोनी, राजनगर, गाजियाबाद (उ०प्र०) पिन - 201002

पत्रांक 383 / कां. 19 / 09 दिनांक: 05/4/22

परियोजना प्रबन्धक  
यमुना प्रदूषण नियन्त्रण इकाई (प्रथम),  
उ०प्र० जल निगम (नगरीय),  
गाजियाबाद।

100  
05/04/22

विषय: मा० एन०जी०टी० के आदेशानुसार नगर निगम सीमान्तगत स्थापित नालों को टैप करने के सम्बन्ध में।

(R)

उपरोक्त विषयक महाप्रबन्धक (जल), नगर निगम, गाजियाबाद के पत्रांक 575/एस०टी०-जी०एम०/2021-22 दिनांक 31.03.2022 (छायाप्रति संलग्न) जो अधोहस्ताक्षरी को सम्बोधित है, का सन्दर्भ ग्रहण कर, जिसके द्वारा अवगत कराया गया है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में लम्बित वाद सं०-909/2018 कन्फेडरेशन ऑफ ट्रांस हिन्दन रेजीडेंट्स वेलफेयर एसोसिएशन गाजियाबाद बनाम उ०प्र० प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 22.10.2021। प्रश्नगत ओ०ए० में मा० हरित अधिकरण द्वारा पारित आदेश दिनांक 22.10.2021 के अनुपालन में ओवर साइट कमेटी द्वारा मा० अधिकरण के समक्ष दिनांक 22.02.2022 को अनुपालन आख्या दाखिल की गयी, जिसमें ओवर साइट कमेटी द्वारा उपरोक्त वाद के क्रम में संस्तुति दी गयी कि नालों के बायोरेमिडिएशन की प्रक्रिया प्रभावी नहीं है। इस कारण कम से कम सीमा में नालों की टैपिंग का कार्य कराया जाये। उपरोक्त वाद के क्रम में गाजियाबाद नगर निगम में प्रवाहित अनटैपड नालों (नक्शे सहित) का विवरण निम्न प्रकार है:-

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6	Kailabhata Drain
7	Nandgram Drain
8	Pratap Vihar Drain
9	Rahul Vihar Drain

G.M. (Jal)  
50 नि. का. का. का. का.

नगर निगम  
06-4-22

आदेशानुसार  
All  
महाप्रबन्धक (जल)  
जल कल विभाग  
नगर निगम गाजियाबाद

अतः इस सम्बन्ध में निर्देश दिये जाते हैं कि नगर निगम, गाजियाबाद की सीमान्तगत स्थापित अनटैपड नालों को एस०टी०पी० पर टैप कराये जाने हेतु अमृत 2.0/स्वच्छ भारत मिशन (नगरीय) 2.0 कार्यक्रम के अन्तर्गत विस्तृत प्राक्कलन विवरण/कार्य योजना तत्काल तैयार करना सुनिश्चित करें, जिससे कि मा० एन०जी०टी० के आदेशों का अनुपालन सुनिश्चित किया जा सके।

हस्ताक्षर: संजय कुमार

(संजय कुमार गौतम)  
महाप्रबन्धक

पृ०सं० दिनांक-उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता (गा० क्षेत्र) उ०प्र० जल निगम (नगरीय), गाजियाबाद को महाप्रबन्धक (जल), नगर निगम, गाजियाबाद के पत्रांक 575/एस०टी०-जी०एम०/ 2021-22 दिनांक 31.03.2022 की प्रति संलग्नक सहित।
2. संलग्नक-उपरोक्तानुसार।
3. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. महाप्रबन्धक (जल), नगर निगम, गाजियाबाद।

05/04/22  
महाप्रबन्धक